

(89)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERRABAD BENCH HYDERABAD.
M.A.NO.298 of 1996 in O.A.1530 of 1995.

Between

Dated: 16.4.1996.

1. The Union of India rep. by its Secretary, Min. of Defence,
Sena Bhawan, New Delhi.
2. The Commandant, HQ-1, EME Centre, Bolaram, Secunderabad.

... Applicants/Respondents

And

1. J.S.Surjuse.
2. Mohd Akhtar Hussain.
3. M.Devkar

... Respondents/Applicants

Counsel for the Applicants : Sri. N.R.Devaraj, Sr. CGSC.

Counsel for the Respondents : Sri. K.Sudhakar Reddy

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

36
M.A.No.298/96 in
O.A.No.1530/95

Date of Order: 16.4.96

O R D E R

- X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

* * *

None for the respondents. This MA is filed by the respondents in the OA for extention of/implementation of the judgement of this Tribunal in OA.1530/95 decided on 13.12.95. As per the direction given in the judgement the R1 in the OA has to take a decision by 31.3.96 as to whether the benefit as per memo dated 19.3.93 has to be extended even to other trades other than the five trades identified by the expert committee and the 11 trades identified by the Anomalies committee.

2. The applicant in this MA submits that for the reasons stated in page 2 of the reply and also because of the ~~prevailing~~ ^{Alarming some more} circumstances due to election etc ~~prays for~~ time upto 30.9.96.

3. In view of the difficulties brought down by the applicant in the MA the time is extended upto 31.7.96. No further time will be given.

4. MA is ~~allowed~~ accordingly.

order
(R.RANGARAJAN)
Member (Admn.)

Dated: 16th April, 1996

(Dictated in Open Court)

sd

Art. 9576
Dy. Registrar (S)

Contd.